

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank
Vs.

....Applicant/petitioner

Patna Higheay Projects Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 27.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant
For the respondent

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Mr. Ramji Srinivasan, Sr. Adv. with Mr. Samar Bansal, Sachin Mishra , Harsheen Madan and Devahuti Pathak, Advocates for Respondent No.2 (COC)
Mr. Arun Kathpalia, Senior Advocate, Mr. Prateek Kumar, Ms. Raveena Rai and Mr. Rohit Ghosh, Advocates for SRA
Mr. Vikram Nankani, Senior Advocate, Mr. Arijit Mazumdar, Advocate and Ms. Akanksha Kaushik, Advocate, For Gammon Infrastructure Projects Ltd.
Mr. Gaurav Joshi, Senior Advocate, Ms. Pooja Mahajan, Adv., Ms. Mahima Singh, Adv., Ms. Srishti Kapoor, Adv., and Mr. Gaurav Arora, Adv. i/b Chandhiok and Mahajan (Counsels for the RP)
Mr. Rajshekhar Rao, Sr. Adv; Mr. Raghavendra M Bajaj, Mr. Karthik Sundar, Mr. Agnish Aditya, Adv. for Respondent No. 1 in I.A. 1761 of 2021

ORDER

- Sd -

At request, list the matter on 31.07.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

27.07.2021
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